

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
**W.P.(PIL) No. 1663 of 2022**

Court on its own motion

Versus

State of Jharkhand & Ors. .... .... .... Respondents

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**CORAM: HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**  
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For the State : Mr. Rajiv Ranjan, Advocate General  
: Mr. Piyush Chitresh, A.C to A.G.

For the C.I.M.F.R : Mr. Abhay Prakash, Advocate

For the B.I.T. Mesra : Mr. Srijit Chaudhary, Advocate

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Oral Order

03/Dated: 25.04.2022

It has been widely published in the newspaper that there were two technical reports, one by a technical committee of B.I.T. Mesra, Ranchi in which one of the Executive Engineers was also a member involved. The second is the report by Central Institute of Mining and Fuel Research, Dhanbad (C.I.M.F.R) just before Ramnavami.

Learned counsel for the C.I.M.F.R, Dhanbad and B.I.T. Mesra, Ranchi are present as also learned Advocate General is present.

We want those reports to be brought on record.

Let those reports be brought on record within a period of two weeks.

Put up this matter on 06.05.2022.

Let the name of Mr. Abhay Prakash, learned counsel for the C.I.M.F.R, Dhanbad and Mr. Srijit Chaudhary, learned counsel for the B.I.T. Mesra, Ranchi be reflected in the daily cause list henceforth.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**